

7.10.05

Present: Sh. Ranjay Maan, Cl. for SEBI.

Accused Mangat Rai, Indu and Sham Lal in person
on bail with counsel Sh. Amit Kumar.

One witness Jyoti Jindar present and examined.

Evidence of the complainant has been closed by
counsel, hence, statements of accused have also been
recorded u/s 281 Cr.P.C.

Accused have also placed on record application with
their affidavits and counsel on behalf of accused submits
that since no deposits had been received by the accused ^{Bank Public} and
since the accused have, vide their affidavits, undertaken to
repay to any investors claiming refund ^{the amount claimed} along with interest
and cost, and in view of ^{the} further statement in the affidavit
that the company ^{has} not ^{been} running these schemes after December
1997, Ld. counsel prays for a lenient view.

Ld. Counsel for SEBI submits that while disposing of
the complaint, accused be also directed to furnish to the SEBI
audited report that the funds have been repaid and the schemes
would be wound up.

Ld. Counsel for the accused submits that accused undertake
to furnish these details also, if time is granted.

Keeping in mind all these facts and circumstances, as
referred to hereinabove, the accused while being convicted for
the offences punishable u/s 24 & 27 of SEBI Act, ¹⁹⁹² are sentenced
to a fine of Rs. 3,000/-, each, in default of which they shall
undergo SI for one month and to a sentence ^{of imprisonment} till rising of the
Court. Further, the accused shall furnish to SEBI, the audited
report and winding-up report within one month from today.

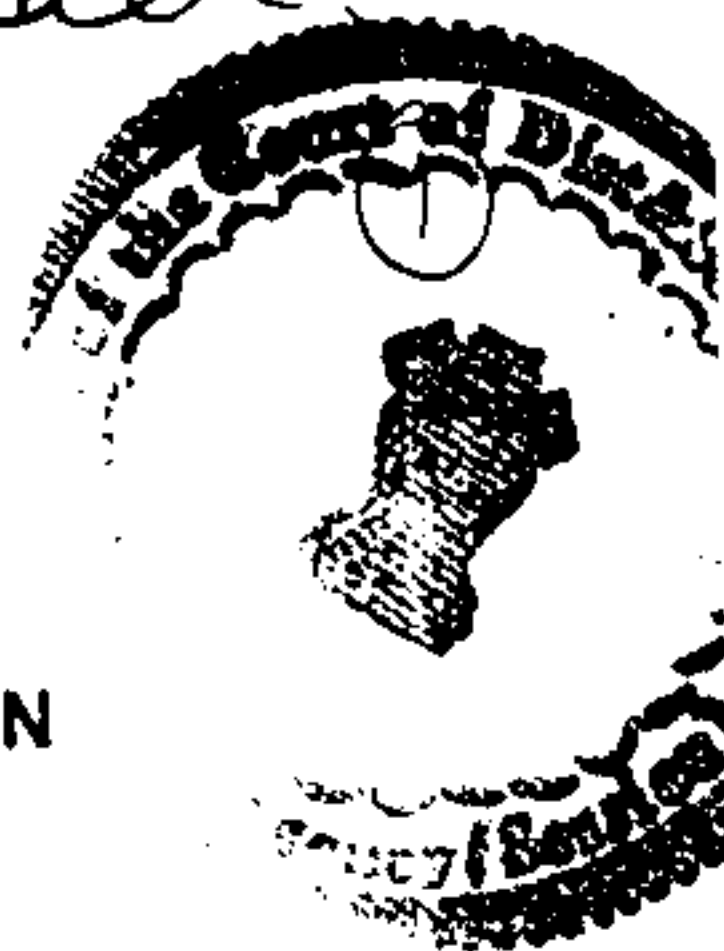
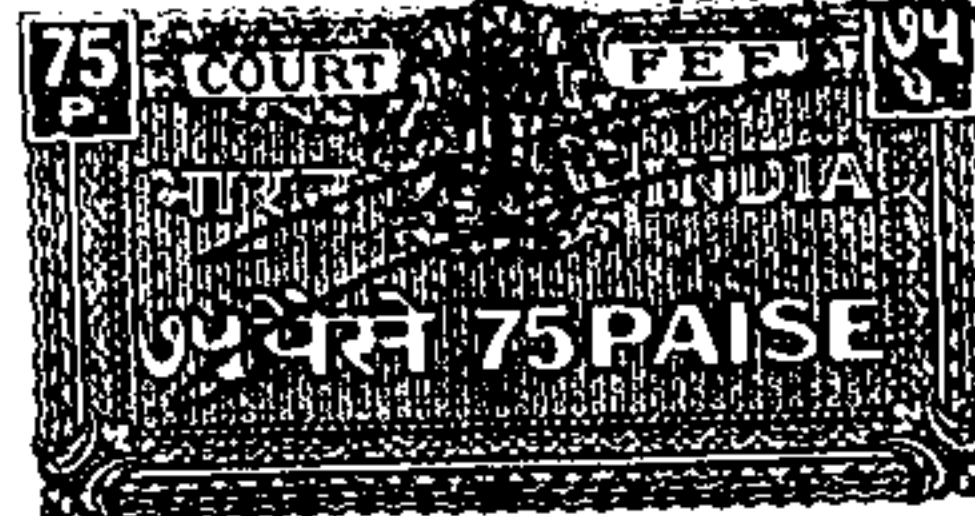
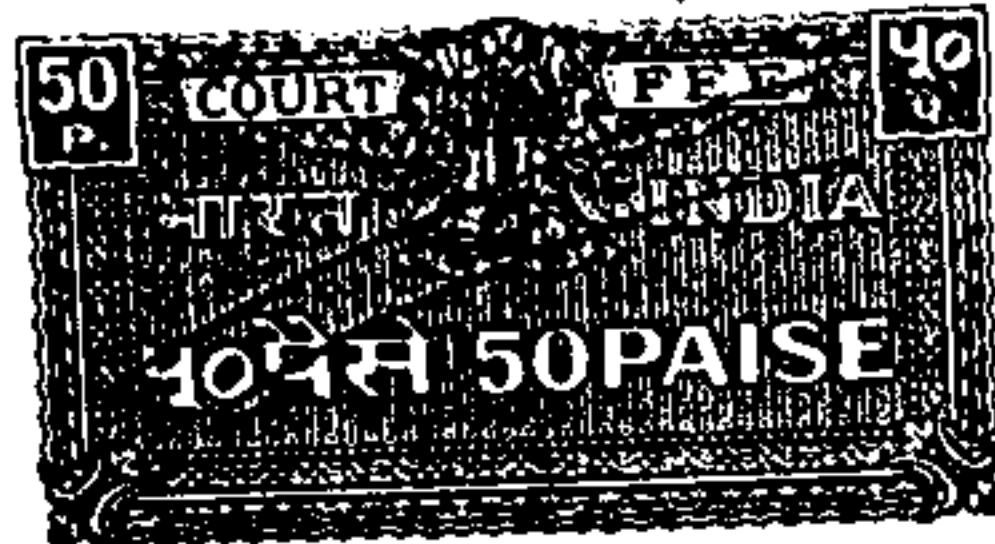
Personal bonds and surety bonds cancelled.

File be consigned to record room.

Announced in the Open Court
On 7.10.05

S. J. /
(Asha Menon)
ASJ:DELHI/7.10.05

2 February 2005 at Delhi Asha Menon ASJ Delhi



IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN
MAGISTRATE, DELHI

CC NO: 28 OF 2004

14/01/04

Securities and Exchange Board of India, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
office at Mittal Court, B - Wing, 224
Nariman Point, Mumbai 400 021
represented by its Legal Officer, Shri
Sharad Bansode.

62461R5170822004

...Complainant

VERSUS.

1. Sahyog Greenland Plantation
Ltd. a Company incorporated Under
the Companies Act, 1956, having its
Regd. Office at : 273, Pocket G-7,
Sector 16, Main Road, Rohini, New
Delhi 110085.
2. Shri Mangat Rai Khatri S/o Shri Rooh
Lal Khatri, Director of Accused No.1,
R/o: 277, Pocket G-7, Sector 16,
Rohini, Delhi 110085.
3. Mrs. Indu Khatri W/o Shri Mangat Rai
Khatri, Director of Accused No.1, R/o:
277, Pocket G-7, Sector 16, Rohini,
Delhi 110085.
4. Shri Sham Lal, S/o Shri Rooh Lal,

on return 14/11/05

Narain
14/11/05

21/10/14

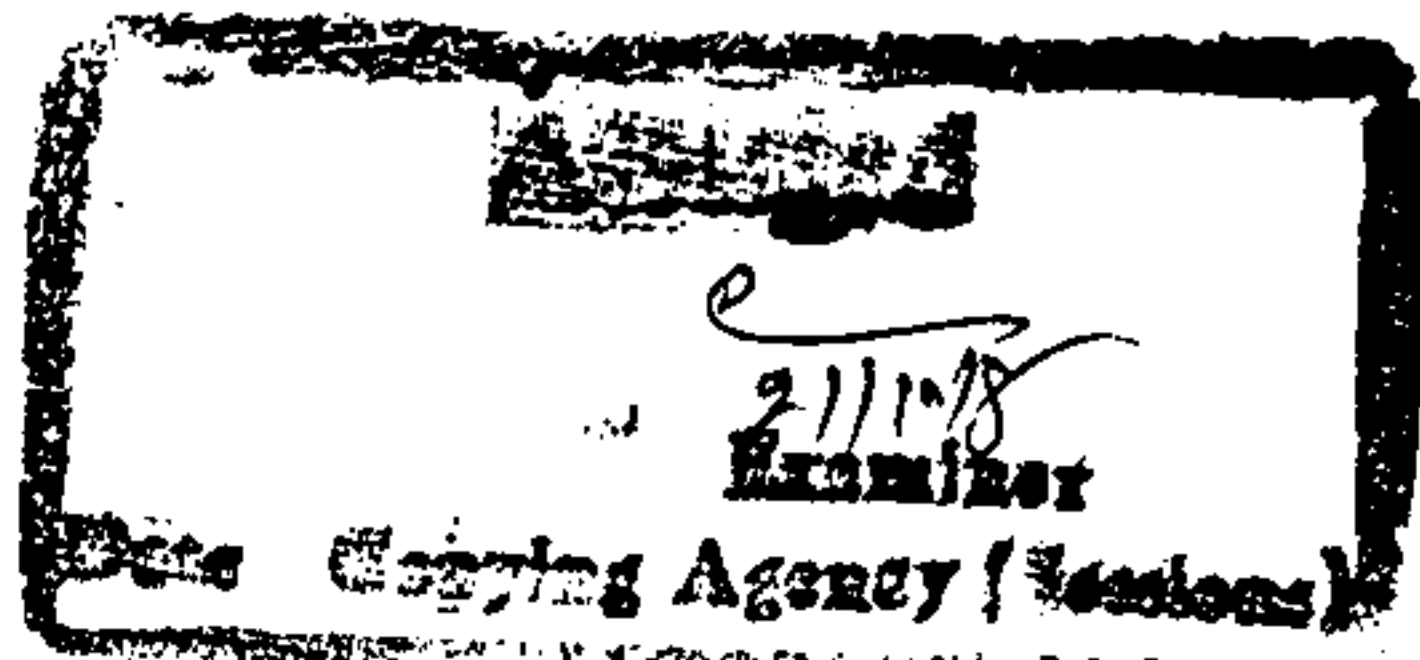


Director of Accused No.1, R/o: 3, B-9,
Sector 3, Rohini, Delhi 110085.

.....Accused

COMPLAINT UNDER SECTION 190 AND SECTION 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE
BOARD OF INDIA ACT, 1992

May It Please Your Honour:



CC No.107/95



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counsel, hence, statements of accused have also been
recorded u/s 281 Cr.P.C.

Accused have also placed on record application with
their affidavits and counsel on behalf of accused submits ^u
that since no deposits had been received by the accused ^{from the public} and
since the ^{accused} have, vide their affidavits, undertaken to
repay to any investors claiming refund ^{the amount claimed by} along with interest
and costs, and in view of ^{the} further statement in the affidavit
that the company ^{has not been} running these schemes after December
1997, Ld. counsel prays for a lenient view.

Ld. Counsel for SEBI submits that while disposing of
the complaint, accused be also directed to furnish to the SEBI
audited report that the funds have been repaid and the schemes
would be ^{or are} wound up.

Ld. Counsel for the accused submits that accused under-
takes to furnish these details also, if time is granted.

Keeping in mind all these facts and circumstances, as
referred to hereinabove, the accused while being convicted for
the offences punishable u/s 24 & 27 of SEBI Act, ^{1992 by} are sentenced
to a fine of Rs.3,000/-, each, in default of which they shall
undergo SI for one month and to a sentence ^{of imprisonment} till rising of the
Court. Further, the accused shall furnish to SEBI, the audited
report and winding-up report within one month from today.

Personal bonds and surety bonds cancelled.

File be consigned to record room.

Ashtan
Maan

21/10/05



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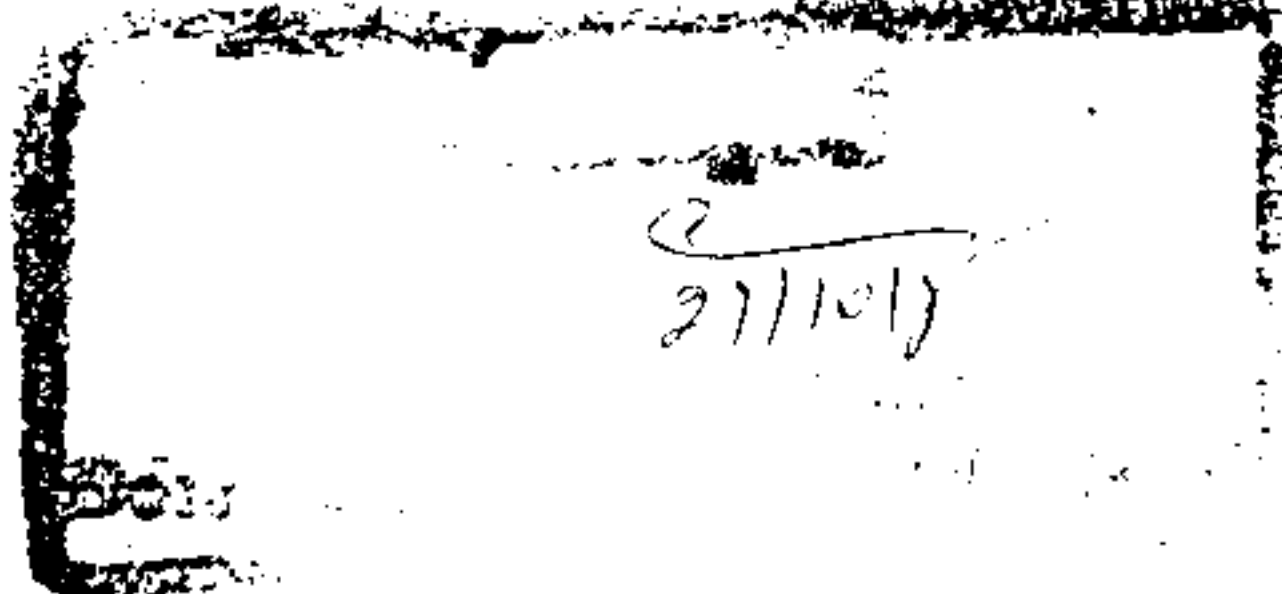
File be consigned to record room.

Announced in the Open Court

Asha Menon
(Asha Menon)

On 7.10.05

27/10/05



~~Received copy of order dated 7-10-1905~~



Received copy of order dated
7-10-1905
Sham Lal

Received copy of order dt. 07/11/05
Sham Lal

Received copy of order dt. 07/11/05
Sham Lal

